

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00122/2020
in &
O.A.No.310/00225/2020**

Dated the Tuesday, 18th day of February, 2020

PRESENT

**Hon'ble Mr.P. Madhavan, Judicial Member
Hon'ble Mr.T. Jacob, Administrative Member**

V. Karthikeyan, Aged about 30 years,
S/o. Late Velayutham,
No.6, Arun Street,
Ariyur,
Puducherry-605 102.

...Applicant

(By Advocate :M/s. Usha Raman)

Vs.

1. Union Territory of Puducherry,
Rep. By the Chief Secretary to Government,
Chief Secretariat,
Puducherry-605 001;
2. The Special Secretary to Government (DP &AR),
Chief Secretariat,
Puducherry-605 001;
3. The Secretary to Government (Power),
Chief Secretariat,
Puducherry-605 001;
4. The Superintending Engineer-1,
Electricity Department,
Nethaji Subash Chandra Bose Salai,
Puducherry-605 001.

...Respondents

(By Advocate:Ms. Deivi)

ORAL ORDER

(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

MA 122/2020 has been filed by the applicant seeking condonation of delay

of 451 days in filing OA is allowed.

2. Applicants have filed this OA seeking the following reliefs:-

"i) direct the respondents to give appointment to the applicant as Construction Helper or suitable job in the Electricity Department of the Union Territory of Pondicherry on compassionate grounds, on the basis of Annexure A-1 read with Annexures A-2 and A-7 and in terms of G.O.Ms. No.59/GC.II/98 Pondicherry dated 09.12.98 Government of Pondicherry, Department of Personnel & Administrative Reforms (Personnel Wing);

ii) Any further Direction/s in the interest of justice."

3. The case of the applicant is that his father died in harness. His mother made an application on 19.09.2016 to the respondents for appointment on compassionate grounds to him and after furnishing the required documents sought, she once again made representation on 20.4.2017 to the Superintending Engineer-I, II and III. Since there was no response from the respondents, the applicant has filed the instant OA seeking the aforesaid relief.

4. When the matter is taken up, learned counsel for the applicant submits that since the representation made by the applicant's mother dated 20.04.2017 is still pending with the respondents, applicant would be satisfied if the respondents are directed to consider and dispose of the said representation within a time frame fixed by the Tribunal.

5. In view of the limited relief sought, the respondents are directed to consider and dispose of the pending representation of the mother of the applicant dated 20.04.2017 in the light of relevant scheme and circulars issued by the department from time to time and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.

6. OA is accordingly disposed of at admission stage. No costs.

(T. JACOB)
MEMBER(A)

(P.MADHAVAN)
MEMBER(J)

18.02.2020

asvs